

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1959**

TO BE ANSWERED ON THE 1ST AUGUST, 2023/ SRAVANA 10, 1945 (SAKA)

SPECIAL ALLOWANCE FOR CAPF PERSONNEL

1959. SHRI ASADUDDIN OWAISI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether personnel deputed from Central Armed Police Forces (CAPF) including Central Reserve Police Force (CRPF) on VVIP duties in SPG, NSG etc., are receiving special allowance for their duties;

(b) if so, whether personnel deputed from these CAPF especially from CRPF to VIP duties and different category of security protected persons are getting less allowance as compared to personnel deputed for SPG, NSG etc.;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps taken or being taken by the Government to increase the allowance of CRPF personnel deputed as security staff of VIPs and pay them at par with their counterpart in other VIP duties?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): The CAPF personnel, who are deputed to SPG, NSG etc are getting Special Security Allowance. However, the CRPF personnel posted to VIP Security Units and different category of security protected persons are not getting special allowance since the case of grant of Special Security Allowance to them could not be considered by the 7th Central Pay Commission as the VIP Security wing Directorate of CRPF was created on ad-hoc basis on 01.06.2020 and was regularised w.e.f. 31.01.2023 only.

(d): A proposal from CRPF for grant of Special Security Allowance to the personnel of VIP Security Wing of CRPF is under consideration.
